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क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA



पत्रांक:- 1049/L-163/23

दिनांक:- 17-11-2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee in compliance of the order dated 04-09-2023 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 771 of 2022 Nishant Bhargava Vs State of Uttar Pradesh.

Sir,

That in compliance of the order dated 04-09-2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 771 of 2022 Nishant Bhargava Vs State of Uttar Pradesh, report of the Joint Committee is being annexed herewith for kind persual and with the request that the same may be placed before the Hon'ble Tribunal for consideration and necessary directions.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

1. District Magistrate, Gautam Buddha Nagar.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
3. Chief Environmental Officer, C-1 , U.P. Pollution Control Board, Lucknow for information.
4. Law Officer-1, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 771 OF 2022

IN THE MATTER OF:

Nishant Bhargava

...Applicant

Versus

State of Uttar Pradesh

...Respondent

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FILED BY

W.S.
17/11/23
Regional Officer, UPPCB
NOIDA, GB Nagar

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 771/2022

In the matter of:

Nishant Bhargava

...Applicant

Versus

State of Uttar Pradesh

...Respondent

**STATUS REPORT ON BEHALF OF THE JOINT COMMITTEE OF DISTRICT
ADMINISTRATION, GAUTAM BUDDHA NAGAR AND UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 04.09.2023**

IT IS MOST RESPECTFULLY SHOWETH:

1. That the instant matter was taken up by this Hon'ble Tribunal on basis of a complaint regarding violations of environmental norms and laws causing damage to environment due to mismanagement of sewer in Kensington Park-I area of Jaypee Greens Wishtown Township, developed by M/s Jaypee Infratech Limited.
2. That in view of the averments, Hon'ble Tribunal, vide order dated 04.01.2023, had constituted a Joint Committee comprising of officers of District Administration, Gautambuddha Nagar and the State Pollution Control Board. The said Committee had carried out the site inspection on

03.02.2023 and submitted its report to Hon'ble Tribunal on 10.02.2023 and the same was taken on record.

3. That the Project Proponent has denied the findings of the Joint Committee and filed an I.A 531/2023 in the present matter. Pursuant to objections made in I.A. 531/2023 and claim of the Project Proponent that there is no violation of the environmental norms and there are only some house-keeping issues, the Hon'ble Tribunal had passed following orders on 04.09.2023:-

"...5. Shri Pradeep Misra, learned Counsel appearing for the Uttar Pradesh Pollution Control Board submits in view of the stand of the PP a fresh inspection by the Joint Committee in terms of previous direction of the Tribunal will be carried out within four weeks and reply and objection filed by the PP before the Tribunal will be looked into and responded within the same period..."

Copy of the reply has been submitted by the Project Proponent in Regional Office, Uttar Pradesh Pollution Control Board only on 16.10.2023. In compliance of order dated 04.09.2023, the Joint Committee, comprising of Shri Nitin Madan, Additional District Magistrate (E), Gautambuddha Nagar and Shri Utsav Sharma, Regional Officer, Uttar Pradesh Pollution Control Board, Noida carried out the inspection of Kensington Park-1, Jaypee Wishtown on 31.10.2023. The complainant in the present matter, Shri Nishant Bhargava and Shri R.M. Nadeem, AGM,

Jaypee Infratech Limited were present with the Joint Committee at the time of inspection.

4. That the facts regarding land use, environmental clearance, insolvency, appointment of IRP in present matter among others have already been highlighted in the earlier report of the Joint Committee submitted on 10.02.2023 and have not been challenged by the Project Proponent in its reply. Hence, the same is not being repeated in this report.
5. That the observations made during earlier inspection on 03.02.2023, which were relied upon by the Joint Committee for imposition of environmental compensation are being reproduced hereunder for consideration of Hon'ble Tribunal:

"...1. The above said project is an under construction residential complex, which is partially operational.

2. During inspection, project was found under construction regards to residential tower. Civil and structural work of multistoried residential towers is completed and plaster and finish work is going on. It was observed that project proponent has not maintained arrangements to control dust on the construction site as per rules. At site proper water sprinkling, net covering, physical barricading of the area and other dust mitigation measures were not taken in to account.

*In view of above shortcomings, imposition of **Environmental Compensation of Rs. 5,00,000/- (Rs. Five Lakh only)** against project proponent as per directions of Hon'ble NGT in O.A. no. 21/2014 Verdhman Kaushik Vs UOI & Ors., is under process and a show cause notice has been issued to the Project proponent by UPPCB vide letter dated 09.02.2023. The copy of the same is annexed as **Annexure-5**.*

3. Sewage treatment plant of Sector-133 for treatment of domestic effluent generated from residential project was found under construction. Civil work of the STP was found under process and approximate 50% of the civil work is completed by the Project proponent. The project proponent informed that it will take around more than 06 months to complete the installation and operation of the STP.

In relation to the above, it was informed by the project representative that till the completion and operation of sector- 133 sewage treatment plant, as an alternative arrangement, sewage generated from the project is being disposed through tankers and established/operated Sector-128 STP of Jaypee Wish Town.

During the inspection, the evidence of the said was sought by the committee as any record of vehicle movement, CCTV Footage of collection and disposal of sewerage, permission from Noida Authority regarding transportation of sewerage, registration no. and details of tanker used, capacity of each tanker, logbook regarding entry and exit of vehicle but project proponent has not presented any evidences for the same till date..."

6. That the Project Proponent, vide I.A. No. 531/2023, has raised objections on following points:

A: Show cause notice issued based on an assumption of violation and for non-establishment of the STP for treatment of domestic waste, contrary to the conditions of Consent dated 31.03.2021.

B: The answering Respondent has complied with the Construction and Demolition Waste Management Rules, 2016.

C: The Uttar Pradesh Pollution Control Board has arbitrarily calculated and imposed environmental compensation without

any basis in law and corroboration of the alleged violation with evidence.

D: The answering Respondent cannot be made liable for any non-compliances or compensation/penalty during the approval period of the Resolution Plan.

7. That pointwise reply to above four points is as below:

8(A) – Though the Project Proponent has claimed that the show cause notice has been issued based on an assumption of violation and non-establishment of the STP, the Joint Committee, during its inspection on 31.10.2023, observed that the STP, which was supposed to be constructed and made operational within six months as of January, 2023, has still not been made operational and same is under construction. Also, the Joint Committee observed that untreated domestic was being discharged in an open storm water drain of Noida Authority adjacent to Kensington Park-I area. The said violation was also observed by the team of the State Board on 11.10.2023, when the site was inspected during area survey for ensuring compliance of the points enlisted in the Graded Response Action Plan (GRAP). Besides, confirming the previous show cause notices issued to the Project Proponent, the State Board has written to District Magistrate, GB Nagar for realization of environmental compensation of Rs. 5,00,000/- and Rs. 5,47,80,000/- as arrears of land revenue vide letter dated 25.10.2023, copy of same is annexed as **Annexure I**. Further, in view of non-compliances observed in view of disposal of untreated effluent into the storm water drain on 11.10.2023 and 31.10.2023, the State Board has issued a show cause notice for imposition of environmental compensation of Rs. 80,70,000/- (Eighty Lakhs and Seventy Thousand Only) on 14-11-2023, copy of same is annexed as **Annexure II**.

Thus, the objection of the Project Proponent is completely baseless and the findings of the Joint Committee on both occasions have been substantiated with evidence. During both inspections, the STP was found non-operational and under construction. Moreover, the Project Proponent could not furnish any evidence in terms of CCTV footages/certified logbooks to justify sound disposal of domestic effluent. Also, during inspection dated 31.10.2023, the Joint Committee found the disposal of untreated domestic sewage into Noida Authority drain. The sample of the said sewage was collected by the Committee and submitted at Regional Laboratory, Noida for analysis. As per analysis report, the effluent being discharged does not meet prescribed discharge standards. Photograph of same have been presented hereunder.



8(B) - Again, Project Proponent's claim that it is compliant with regards to Construction and Demolition Waste Management Rules, 2016 is completely false. The Kensington Park-I area has been inspected by the Joint Committee as well as the team of State Board on more than one instance. Anti-smog gun needs to be installed on all large construction sites in compliance of orders passed by the Hon'ble Supreme Court and directions issued by the Hon'ble Commission for Air Quality Management in NCR and Adjoining Areas and also in compliance of Specific Condition No. 2 of the Environmental Clearance issued to the Project Proponent vide Letter No. 152/Parya/SEIAA/4930-4769/2019 dated 30.06.2020.

Besides other non-compliances of Construction and Demolition Waste Management Rules, 2016 and GRAP, during inspections by the State Board and the Joint Committee, not a single anti-smog gun was found installed and operational in the area. Accordingly, in addition to the environmental compensation of Rs. 5,00,000/- imposed earlier, the State Board has issued another show-cause in lieu of findings during inspections dated 11.10.2023 and 31.10.2023 for imposition of environmental compensation of Rs 57,00,000/- (Fifty Seven Lakhs Only) in view of non-compliances and failure to take adequate measures for dust abatement in compliance of GRAP, orders of Hon'ble Supreme Court and Hon'ble Commission for Air Quality Management in NCR and Adjoining Areas, copy of same is annexed as *Annexure III*.

Thus, the objection of the Project Proponent is completely baseless and the findings of the Joint Committee on both occasions have been substantiated with evidence. Photographs taken at the time of inspection have been presented hereunder.



8(C) – The environmental compensation has been calculated on basis of findings and observations at the time of inspection and in accordance with guidelines issued by Central Pollution Control Board in compliance of directions of Hon’ble Tribunal in O.A.593/2017, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Anr. Alternatively, the environmental compensation may also be imposed in accordance with orders of Hon’ble Supreme Court in Civil Appeal No. 10854 of 2016, M/s Goel Ganga Developers India Pvt. Ltd. Versus Union of India & Ors. as the same has been endorsed and referred by Hon’ble Tribunal in other matters as well where it has been found that the Project Proponent has carried out construction in blatant violation of conditions laid down in the Environmental Clearance.

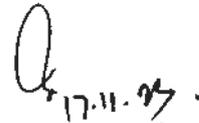
In the present matter, the Project Proponent has failed to comply with General Conditions 1, 8, 11, 16, 48, 49 and 50 and also Specific Conditions 1, 2, 3, 10, 16, 21, 22, 25, 30 and 32 of the Environmental Clearance. Copy of environmental clearance dated 30.06.2020 has been placed on record by the Project Proponent in his I.A. as well, copy of same is annexed as ***Annexure IV***.

In the present matter, the Project Proponent has failed to comply with General Conditions 1, 8, 11, 16, 48, 49 and 50 and also Specific Conditions 1, 2, 3, 10, 16, 21, 22, 25, 30 and 32 of the Environmental Clearance. Copy of environmental clearance dated 30.06.2020 has been placed on record by the Project Proponent in his I.A. as well, copy of same is annexed as **Annexure IV**.

8(D) – Notwithstanding the approval of the Resolution Plan, the Project Proponent at all times is bound by the conditions of environmental clearance issued to M/s Jaypee Infratech Ltd. and other prevalent orders of Hon'ble Supreme Court and Hon'ble Commission for Air Quality Management in NCR and Adjoining Areas in wider interest of the environment. They cannot be absolved of their statutory commitments on pretext of being under insolvency.

Accordingly, the objections raised by the Project Proponent in their I.A. are found to be baseless and frivolous. The report of the Joint Committee is being submitted in compliance of directions of Hon'ble Tribunal dated 04.09.2023 for kind perusal and further necessary directions.


(Utsav Sharma)
Regional Officer
UPPCB, Noida


(Dr. Nitin Madan)
ADM (E)
Gautambuddha Nagar



R/229-282017214

Annexure-I

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010

संदर्भ सं०
Ref.No. /सी-1/वायु/1040/2023

दिनांक
Date 25/10/23

सेवा में,

पंजीकृत

जिलाधिकारी,
गौतमबुद्ध नगर।

(Phone No. +91-120-2560044)

विषय- मै० जेपी इन्फाटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1फेस-1), सेक्टर-128, नोयडा गौतमबुद्धनगर
(Through IRP, Shri Anuj Jain, Regd. No. IBBI/IPA-001/IP-P00142/2017-2018/10306,
Address- M/S BSRR & C0, Chartered Accountants, 8th Floor Building No. 10, DLF
Cybercity, Gurgaon, Haryana) के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व की भाँति
किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मै० जेपी इन्फाटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1फेस-1), सेक्टर-128, नोयडा गौतमबुद्धनगर द्वारा मा० एन०जी०टी० नई दिल्ली में विचाराधीन ओ०एस० सं०-771/2022 निशान्त भार्गव बनाम उ०प्र० राज्य में पारित आदेश दिनांक 04.01.2023 के अनुपालन में जिलाधिकारी गौतमबुद्धनगर द्वारा नामित अपर जिलाधिकारी (प्रशासन) गौतमबुद्धनगर एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 03.02.2023 को निरीक्षण किया गया। निरीक्षण के दौरान पाये गये मा० एन०जी०टी० द्वारा पारित आदेशों C&D Waste management Rules, Dust Notification Dated 25.01.2018 व मा० सी०ए०क्यूएम० द्वारा निर्गत निदेशों के उल्लंघन के दृष्टिगत परियोजना के विरुद्ध बोर्ड के पत्र सं०-एच 88845/सी-1/वायु/का०ब०नो०-पर्या०क्षति०/2023, दिनांक 09.02.2023 (छाया प्रति संलग्न) द्वारा रू० 5,00,000/- (रू० पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने हेत कारण बताओ प्रेषित किया गया था। कारण बताओ नोटिस का अनुपालन न किए जाने के दृष्टिगत परियोजना के विरुद्ध बोर्ड के पत्र सं०-एच 93575/सी-1/वायु/पर्या०क्षति०/2023, दिनांक 15.05.2023 (छाया प्रति संलग्न) द्वारा परियोजना के विरुद्ध रू० 5,00,000/- (रू० पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई थी जिसका इकाई द्वारा भुगतान नहीं किया गया है। उपरोक्त बकाया पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली भू-राजस्व की भाँति किया जाना है।

अतः अनुरोध है कि मै० जेपी इन्फाटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1फेस-1), सेक्टर-128, नोयडा गौतमबुद्धनगर के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० 5,00,000/- (रू० पांच लाख मात्र) की वसूली भू-राजस्व की भाँति कराते हुये उ०प्र० प्रदूषण नियंत्रण बोर्ड के खाता संख्या- सं०-701502010002104 आईएफएससी कोड-UBIN0570150 यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ में जमा कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

कृपया नियमप्रतिनिधि आवश्यक कार्यवाही करें

अनुसचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन, लखनऊ को इस आशय से प्रेषित कि उपरोक्त प्रकरण पर पर्यावरणीय क्षतिपूर्ति की वसूली हेतु शासन स्तर से भी अग्रिम आवश्यक कार्यवाही कराना माँगे।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा को इस निर्देश के साथ कि जिलाधिकारी कार्यालय से सम्बन्धित स्थापित कर पर्यावरणीय क्षतिपूर्ति की वसूली कराकर सम्बन्धित खाते में जमा कराये।

Sr. CLERK/SA/AEE-I-II-III
कृ० नियमानुसार आवश्यक कार्यवाही करें।

सदस्य सचिव

क्षेत्रीय अधिकारी



RV-230 02/07/21

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Recd
04-11-23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010

संदर्भ सं०
Ref.No..... H0-2282 / सी-1 / जल / 1177 / 2023

दिनांक
Date 25-10-23

सेवा में,

पंजीकृत

जिलाधिकारी,
गौतमबुद्ध नगर।
(Phone No +91-120-2560044)

विषय- मै० जेपी इन्फाटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1फेस-1), सेक्टर-128, नोयडा गौतमबुद्धनगर (Through IRP, Shri Anuj Jain, Regd. No. IBBI/IPA-001/IP-P00142/2017-2018/10306, Address- M/S BSRR & CO. Chartered Accountants, 8th Floor Building No. 10, DLF Cybercity, Gurgaon, Haryana) के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व की भांति किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मै० जेपी इन्फाटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1फेस-1), सेक्टर-128, नोयडा गौतमबुद्धनगर द्वारा मा० एन०जी०टी० नई दिल्ली में विचाराधीन ओ०एस० सं०-771/2022 निशान्त भार्गव बनाम उ०प्र० राज्य में पारित आदेश दिनांक 04.01.2023 के अनुपालन में जिलाधिकारी गौतमबुद्धनगर द्वारा नामित अपर जिलाधिकारी (प्रशासन) गौतमबुद्धनगर एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 03.02.2023 को निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि आदेशों मा० सी०ए०क्यूएम० द्वारा निर्गत निदेशों के उल्लंघन के दृष्टिगत परियोजना के विरुद्ध बोर्ड के पत्र सं०-एच 88844/सी-1/ जल/1177 / का०ब०नो०/2023, दिनांक 09.02.2023 (छाया प्रति संलग्न) द्वारा रू० 5,47,80,000/- (रू० पांच करोड़ सैंतालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने हेत कारण बताओ प्रेषित किया गया था। कारण बताओ नोटिस का अनुपालन न किए जाने के दृष्टिगत परियोजना के विरुद्ध बोर्ड के पत्र सं०-एच 93574/सी-1/जल/1177 / पर्या०क्षति०/2023, दिनांक 15.05.2023 (छाया प्रति संलग्न) द्वारा परियोजना के विरुद्ध रू० 5,47,80,000/- (रू० पांच करोड़ सैंतालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई थी जिसका इकाई द्वारा भुगतान नहीं किया गया है। उपरोक्त बकाया पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली भू-राजस्व की भांति किया जाना है।

अतः अनुरोध है कि मै० जेपी इन्फाटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1फेस-1), सेक्टर-128, नोयडा गौतमबुद्धनगर के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० 5,47,80,000/- (रू० पांच करोड़ सैंतालीस लाख अस्सी हजार मात्र) की वसूली भू-राजस्व की भांति कराते हुये उ०प्र० प्रदूषण नियंत्रण बोर्ड के खाता संख्या- सं०-701502010002104 आईएफएससी कोड- UBIN0570150 यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ में जमा कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

2013/11/23
2-11-23
अजय कुमार शर्मा
अधीक्षक सचिव
011455

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

कृपया निम्नानुसार आवश्यक कार्यवाही करें प्रतिलिपि :-

1. अनुसचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन, लखनऊ को इस आशय से प्रेषित कि उपरोक्त प्रकरण पर पर्यावरणीय क्षतिपूर्ति की वसूली हेतु शासन स्तर से भी अग्रिम आवश्यक कार्यवाही कराना चाहेंगे।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा को इस निर्देश के साथ कि जिलाधिकारी कार्यालय से समन्वय स्थापित कर पर्यावरणीय क्षतिपूर्ति की वसूली कराकर सम्बन्धित खाते में जमा कराये।

Sr. CLERK/SA/AEE-I-II-III
कृ० नियमानुसार आवश्यक कार्यवाही करें।

सदस्य सचिव

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H02934 /सी-1/वायु-1040/का0ब0नो0-पर्या0क्षति/2023

पंजीकृत
Date 14/11/23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

यह कि मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0), किंग्सटन पार्क-1, सेक्टर-133, नोएडा नोएडा, गौतमबुद्ध नगर एक इकाई है, जो उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है, जिसे आगे परियोजना कहा गया है।

परियोजना का निरीक्षण दिनांक 31.10.2023 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-771/2022 निशान्त भार्गव बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 04.09.2023 के अनुपालन में उक्त ग्रुप हाउसिंग परियोजना का जिलाधिकारी, गौतमबुद्धनगर द्वारा नामित अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर एवं उ0प्र0 नियंत्रण बोर्ड, नोएडा द्वारा किया गया। निरीक्षण के समय शिकायतकर्ता श्री निशान्त भार्गव एवं परियोजना प्रतिनिधि के रूप में श्री आर0एम0 नदीम तथा अन्य प्रतिनिधि के रूप में उपस्थित थे।

उक्त आवासीय परियोजना में आवासीय प्लॉट तथा बहुखण्डीय आवासीय टॉवर मिश्रित रूप से विकसित किये जा रहे हैं। परियोजना के उक्त फेज में कुल 19 हाईराईज टॉवर्स निर्मित किये जा रहे हैं तथा उक्त के अतिरिक्त कुल 811 आवासीय प्लॉट आवंटित हैं। परियोजना के उक्त फेज सहित सम्पूर्ण परियोजना मै0 जे0पी0 विशटाउन, सेक्टर-128, 129, 131, 133 व 134, नोएडा, गौतमबुद्धनगर को ओ0सी0एम0एम0एस0 के सन्दर्भ संख्या-115588/UPPCB/NOIDA(UPPCBRO)/CTO/AIR/NOIDA/2020, DATED 31.03.2021 एवं सन्दर्भ संख्या-115541/UPPCB/NOIDA(UPPCBRO)/CTO/WATER/NOIDA/2020, DATED 07.03.2021 के माध्यम से सशर्त सहमति जल/वायु वर्ष 2025 तक की अवधि हेतु निर्गत है।

उक्त सेक्टर/किंग्सटन पार्क-1, फेस-1 सेक्टर-133, नोएडा की आवासीय परियोजना से जनित घरेलू उत्प्रवाह के शुद्धिकरण हेतु सीवेज ट्रीटमेन्ट प्लान्ट निर्माणाधीन अवस्था में पाया गया। निरीक्षण के समय पाया गया कि परियोजना द्वारा उक्त सेक्टर से जनित घरेलू उत्प्रवाह को बिना शुद्धिकृत किये प्राधिकरण की स्ट्रॉम वाटर ड्रेन में निस्तारित किया जाता है। निरीक्षण के दौरान भूमिगत पाइपों के माध्यम से गेट नं0-8 एवं गेट नं0-07 के पास अशुद्धिकृत घरेलू उत्प्रवाह प्राधिकरण की स्ट्रॉम वाटर ड्रेन में निस्तारित होता हुआ पाया गया। जिसका नमूना एकत्रित कर विश्लेषण हेतु क्षेत्रीय कार्यालय में जमा कराया गया है। उक्त सेक्टर परियोजना प्रस्तावक द्वारा उक्त फेज हेतु प्रस्तावित एस0टी0पी0 का निर्माण कार्य पूर्ण किये बगैर आवंटियों को किये गये आवंटन के फलस्वरूप जनित घरेलू उत्प्रवाह का अशुद्धिकृत अवस्था में निस्तारित किया जाना जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों का उल्लंघन है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन उक्त प्रकरण में संयुक्त समिति द्वारा पूर्व में परियोजना का निरीक्षण दिनांक 03.02.2023 को किया गया था। उक्त निरीक्षण के दौरान भी एस0टी0पी0 निर्माणाधीन पाया गया तथा अशुद्धिकृत घरेलू उत्प्रवाह निस्तारित होता हुआ पाया गया था। तत्कम में उक्त परियोजना के विरुद्ध निरीक्षण दिनांक 03.02.2023 से पूर्व पांच वर्ष कुल 1826 दिन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार परियोजना पर बोर्ड के पत्रांक-एच 93574/सी-1/जल/1117/ पर्या0क्षतिपूर्ति/2023, दिनांक 15.05.2023 द्वारा रू0 5,47,80,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है। कार्यालय अभिलेखानुसार परियोजना द्वारा उक्त क्षतिपूर्ति को जमा नहीं किया गया है। वर्तमान में स्थिति पूर्ववत् है।

टी.सी.- 12 बी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831

-2-

अतः उपरोक्त के दृष्टिगत परियोजना के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-33ए के प्राविधानों के अन्तर्गत निम्नवत् कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न पूर्व निरीक्षण दिनांक 03.02.2023 के उपरान्त दिनांक 04.02.2023 से अद्यतन निरीक्षण दिनांक 31.10.2023 तक कुल 269 दिनों को (भविष्य में अनुपालन किये जाने की तिथि तक) डिफाल्टर अवधि के दृष्टिगत परियोजना के विरुद्ध रू0 80,70,000/- (रुपये अस्सी लाख सत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए?
2. यह कि क्यों न परियोजना एवं उसके संचालन के प्रति उत्तरदायी व्यक्तियों के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत उल्लंघन के दृष्टिगत मा0 न्यायालय में परिवाद दायर करा दिया जाए?

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध उपरोक्तानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा। कृपया नोट करें कि उक्त प्रस्तावित पर्यावरणीय क्षतिपूर्ति की धनराशि का व्यय उक्त क्षेत्र में जल प्रदूषण अनुश्रवण/नियंत्रण के मद में किया जाना प्रस्तावित है।
सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H02915/सी-1/वायु-1040/का0ब0नो0-पर्या0क्षति/2023

पंजीकृत
Date 14-11-23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, (गेट नं0-05) सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (गेट नं0-05) सेक्टर-133, नोएडा का निरीक्षण क्षेत्रीय कार्यालय, नोएडा के अधिकारियों द्वारा दिनांक 11.10.2023 को किया गया। निरीक्षण के दौरान पर्यावरणीय नियमों के अनुपालन न किए जाने के सापेक्ष मै0 जे0पी0 विशटाउन के अन्तर्गत सेक्टर-133, के अन्तर्गत किंग्सटन पार्क-1 के गेट नं0-05 के बाहर रोड पर निर्माण कार्य हेतु खुदाई की गयी है। उक्त खुदाई से जनित मिट्टी खुले में भण्डारित की गयी है तथा कन्स्ट्रक्शन एरिया को विन्डब्रेकिंग वाल इत्यादि से कवर्ड नहीं किया गया। जिससे वाहनों के आवागमन व हवा से डस्ट उत्सर्जन होना स्वाभाविक है। निर्माण कार्य व मैटेरियल भण्डारण से होने वाले डस्ट उत्सर्जन की रोकथाम हेतु ग्रीन नेट, विन्ड ब्रेकिंग वाल, जल छिडकाव हेतु वाटर स्पिंकलर इत्यादि व्यवस्था स्थापित नहीं पायी गयी।

परियोजना द्वारा पर्यावरणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा निर्गत निर्देशों/आदेशों के प्राख्यापित प्राविधानों का उल्लंघन पाया गया।

उक्त परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (गेट नं0-05) सेक्टर-133, नोएडा, गौतमबुद्ध नगर के विरुद्ध नियमानुसार रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु उपरोक्त के दृष्टिगत परियोजना के विरुद्ध सक्षम अधिकारी की अनुमति से कारण बताओ नोटिस जारी किया जाता है। उक्त धनराशि का व्यय उक्त क्षेत्र में वायु प्रदूषण अनुश्रवण/नियंत्रण के मद्दे में किया जाना प्रस्तावित है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)

टी.सी.- 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. 102914 सी-1/वायु-1040/का0ब0नो0-पर्या0क्षति/2023

पंजीकृत
Date 14-11-23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, (सी ब्लॉक पार्क) सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (सी ब्लॉक पार्क) सेक्टर-133, नोएडा का निरीक्षण क्षेत्रीय कार्यालय, नोएडा के अधिकारियों द्वारा दिनांक 11.10.2023 को किया गया। निरीक्षण के दौरान पर्यावरणीय नियमों के अनुपालन न किए जाने के सापेक्ष मै0 जे0पी0 विशटाउन के अन्तर्गत सेक्टर-133, के अन्तर्गत किंग्सटन पार्क-1 के सी ब्लॉक पार्क मिट्टी खुदाई व निर्माण का कार्य किया जा रहा है। उक्त निर्माण कार्य से जनित मिट्टी खुले में भण्डारित की गयी है। जिससे वाहनों के आवागमन व हवा से डस्ट उत्सर्जन होना स्वाभाविक है। निर्माण कार्य व मैटेरियल भण्डारण से होने वाले डस्ट उत्सर्जन की रोकथाम हेतु ग्रीन नेट, विन्ड ब्रेकिंग वाल, जल छिडकाव हेतु वाटर स्पिंकलर इत्यादि व्यवस्था स्थापित नहीं पायी गयी।

परियोजना द्वारा पर्यावरणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा निर्गत निर्देशों/आदेशों के प्राख्यापित प्राविधानों का उल्लंघन पाया गया।

उक्त परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (सी ब्लॉक पार्क) सेक्टर-133, नोएडा, गौतमबुद्ध नगर के विरुद्ध नियमानुसार रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु उपरोक्त के दृष्टिगत परियोजना के विरुद्ध सक्षम अधिकारी की अनुमति से कारण बताओ नोटिस जारी किया जाता है। उक्त धनराशि का व्यय उक्त क्षेत्र में वायु प्रदूषण अनुश्रवण/नियंत्रण के मद्द् में किया जाना प्रस्तावित है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H02911/सी-1/वायु-1040/का0ब0नो0-पर्या0क्षति/2023

पंजीकृत
Date 14-11-23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, (एस0टी0पी0-02) सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (एस0टी0पी0-02) सेक्टर-133, नोएडा का निरीक्षण क्षेत्रीय कार्यालय, नोएडा के अधिकारियों द्वारा दिनांक 11.10.2023 को किया गया। निरीक्षण के दौरान पर्यावरणीय नियमों के अनुपालन न किए जाने के सापेक्ष मै0 जे0पी0 विशटाउन के अन्तर्गत सेक्टर-133, के अन्तर्गत किंग्सटन पार्क-1 के एस0टी0पी0-2 का निर्माण का कार्य किया जा रहा है। उक्त निर्माण कार्य से जनित मिट्टी व बिल्डिंग मैटेरियल खुले में परिसर के अन्दर व बाहर रोड पर भण्डारित की गयी है। जिससे वाहनों के आवागमन व हवा से डस्ट उत्सर्जन होना स्वाभाविक है। निर्माण कार्य व मैटेरियल भण्डारण से होने वाले डस्ट उत्सर्जन की रोकथाम हेतु ग्रीन नेट, विन्ड ब्रेकिंग वाल, जल छिडकाव हेतु वाटर स्पिंकलर इत्यादि व्यवस्था स्थापित नहीं पायी गयी।

परियोजना द्वारा पर्यावरणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा निर्गत निर्देशों/आदेशों के प्राख्यापित प्राविधानों का उल्लंघन पाया गया।

उक्त परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (एस0टी0पी0-02) सेक्टर-133, नोएडा, गौतमबुद्ध नगर के विरुद्ध नियमानुसार रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु उपरोक्त के दृष्टिगत परियोजना के विरुद्ध सक्षम अधिकारी की अनुमति से कारण बताओ नोटिस जारी किया जाता है। उक्त धनराशि का व्यय उक्त क्षेत्र में वायु प्रदूषण अनुश्रवण/नियंत्रण के मद्दे में किया जाना प्रस्तावित है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)

टी.सी.- 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H02912/सी-1/वायु-1040/का0ब0न0-पर्या0क्षति/2023

पंजीकृत
Date 14.11.23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, (के0पी0एस0 टॉवर नं0-15) सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (के0पी0एस0 टॉवर नं0-15) सेक्टर-133, नोएडा का निरीक्षण क्षेत्रीय कार्यालय, नोएडा के अधिकारियों द्वारा दिनांक 11.10.2023 को किया गया। निरीक्षण के दौरान पर्यावरणीय नियमों के अनुपालन न किए जाने के सापेक्ष मै0 जे0पी0 विशटाउन के अन्तर्गत सेक्टर-133, के अन्तर्गत किंग्सटन पार्क-1 के के0पी0एस0 टॉवर नं0-15 के परिसर व बाहर रोड पर कन्स्ट्रक्शन मैटेरियल, मिट्टी व सी0 एण्ड डी0 वेस्ट खुले में भण्डारित पाया गया तथा कन्स्ट्रक्शन एरिया को निर्माण कार्य व मैटेरियल भण्डारण से होने वाले डस्ट उत्सर्जन की रोकथाम हेतु ग्रीन नेट, विन्ड ब्रेकिंग वाल, जल छिडकाव हेतु वाटर स्पिंकलर इत्यादि व्यवस्था स्थापित नहीं पायी गयी।

परियोजना द्वारा पर्यावरणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा निर्गत निर्देशों/आदेशों के प्राख्यापित प्राविधानों का उल्लंघन पाया गया।

उक्त परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (के0पी0एस0 टॉवर नं0-15) सेक्टर-133, नोएडा, गौतमबुद्ध नगर के विरुद्ध नियमानुसार रू0 5,00,000/- (रू0 पाँच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु उपरोक्त के दृष्टिगत परियोजना के विरुद्ध सक्षम अधिकारी की अनुमति से कारण बताओ नोटिस जारी किया जाता है। उक्त धनराशि का व्यय उक्त क्षेत्र में वायु प्रदूषण अनुश्रवण/नियंत्रण के माद में किया जाना प्रस्तावित है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध रू0 5,00,000/- (रू0 पाँच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H.0.2913/सी-1/वायु-1040/का0ब0नो0-पर्या0क्षति/2023

पंजीकृत
Date 14-11-23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, (एम ब्लाक पार्क) सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (एम ब्लाक पार्क) सेक्टर-133, नोएडा का निरीक्षण क्षेत्रीय कार्यालय, नोएडा के अधिकारियों द्वारा दिनांक 11.10.2023 को किया गया। निरीक्षण के दौरान पर्यावरणीय नियमों के अनुपालन न किए जाने के सापेक्ष मै0 जे0पी0 विशटाउन के अन्तर्गत सेक्टर-133, के अन्तर्गत किंग्सटन पार्क-1 के एम ब्लाक पार्क का निर्माण का कार्य किया जा रहा है। निरीक्षण के दौरान पर्यावरणीय नियमों के अनुपालन न किए जाने के सापेक्ष मै0 जे0पी0 विशटाउन के अन्तर्गत सेक्टर-133, के अन्तर्गत किंग्सटन पार्क-1 के एम ब्लॉक पार्क मिट्टी खुदाई व निर्माण का कार्य किया जा रहा है। उक्त निर्माण कार्य से जनित मिट्टी खुले में भण्डारित की गयी है। जिससे वाहनों के आवागमन व हवा से डस्ट उत्सर्जन होना स्वाभाविक है। निर्माण कार्य व मैटेरियल भण्डारण से होने वाले डस्ट उत्सर्जन की रोकथाम हेतु ग्रीन नेट, विन्ड ब्रेकिंग वाल, जल छिडकाव हेतु वाटर स्पिंकलर इत्यादि व्यवस्था स्थापित नहीं पायी गयी।

परियोजना द्वारा पर्यावरणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा निर्गत निर्देशों/आदेशों के प्राख्यापित प्राविधानों का उल्लंघन पाया गया।

उक्त परियोजना मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0) किंग्सटन पार्क-1, (एम ब्लाक पार्क) सेक्टर-133, नोएडा, गौतमबुद्ध नगर के विरुद्ध नियमानुसार रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु उपरोक्त के दृष्टिगत परियोजना के विरुद्ध सक्षम अधिकारी की अनुमति से कारण बताओ नोटिस जारी किया जाता है। उक्त धनराशि का व्यय उक्त क्षेत्र में वायु प्रदूषण अनुश्रवण/नियंत्रण के मद्दे में किया जाना प्रस्तावित है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध रू0 50,000/- (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)

टी.सी.- 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H02935 / सी-1 / वायु-1040 / का0ब0नो0-पर्या0क्षति / 2023

पंजीकृत
Date 14/11/23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

यह कि परियोजना का निरीक्षण दिनांक 31.10.2023 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-771/2022 निशान्त भार्गव बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 04.09.2023 के अनुपालन में उक्त ग्रुप हाउसिंग परियोजना का संयुक्त समिति डा0 नितिन मदान, अपर जिलाधिकारी (प्रशासन) गौतमबुद्धनगर व उ0प्र0 नियंत्रण बोर्ड द्वारा किया गया। निरीक्षण के समय शिकायतकर्ता श्री निशान्त भार्गव एवं परियोजना प्रतिनिधि के रूप में श्री आर0एम0 नदीम तथा अन्य प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण आख्या के अनुसार:-

1. निरीक्षण के दौरान मै0 जे0पी0 विशटाउन, किंग्सटन पार्क-1, सेक्टर-133, नोएडा, गौतमबुद्धनगर की अधिकतर सड़कों पर मिट्टी गिरी हुई पायी गयी जो वाहनों के आवागमन से उड़ रही थी।
2. सेक्टर की सड़कों की सफाई हेतु मैकेलिकल स्वीपिंग इत्यादि की व्यवस्था नहीं पायी गयी।
3. सेक्टर की सड़कों पर डस्ट उत्सर्जन की रोकथाम हेतु पानी छिडकाव की कोई व्यवस्था नहीं पायी गयी।
4. सेक्टर की सड़कों पर जगह-जगह मिट्टी खुले में भण्डारित पायी गयी।

यह कि वर्तमान में ग्रेप लागू है तथा परियोजना द्वारा लागू ग्रेप एवं निर्माण कार्य में पर्यावणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग, नई दिल्ली एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य बोर्ड द्वारा समय-समय पर पारित/निर्गत निर्देशों का उल्लंघन किया जा रहा है तथा उक्त परियोजना द्वारा उपरोक्त उल्लंघनों के माध्यमों से नोएडा एवं दिल्ली-एनसीआर क्षेत्र के एक्यूआई बढ़ाने में योगदान दिया जा रहा है।

यह कि निरीक्षण दिनांक 31.10.2023 के समय केन्द्रीय प्रदूषण नियंत्रण बोर्ड की वेबसाइट के बुलेटन के अनुसार दिल्ली-नोएडा का एक्यूआई वेरी पूअर श्रेणी में आच्छादित था (केन्द्रीय प्रदूषण नियंत्रण बोर्ड की वेब साईट से प्राप्त किये गये एक्यूआई डाटा प्रति प्रति संलग्न है) व मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा अपने आदेश दिनांक 21.10.2023 (प्रति संलग्न) माध्यम से ग्रेप की स्टेज-2 (वेरी पूअर) प्रभावी की हुई है।

यह कि मा0 एन0जी0टी0 द्वारा पर्यावरणीय क्षतिपूर्ति प्रश्मन अधिरोपित किए जाने के सम्बन्ध में ओ0 ए0 संख्या-593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम भारत सरकार में दिनांक 28.08.2019 को पारित आदेश में व्यवस्था दी गई है।

टी.सी.- 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831

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अतः एन0सी0आर0 क्षेत्र में वायु गुणता के नियंत्रण हेतु उत्सर्जन होने से परिवेशीय वायु गुणता पर विपरीत कुप्रभाव पडने के दृष्टिगत परियोजना के विरुद्ध ओ0 ए0 संख्या-593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम भारत सरकार में दिनांक 28.08.2019 को पारित आदेश में व्यवस्था के अनुसार रू0 25,00,000/- (रू0 पच्चीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया जाता है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध उपरोक्तानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा। कृपया नोट करें कि उक्त प्रस्तावित पर्यावरणीय क्षतिपूर्ति की धनराशि का व्यय उक्त क्षेत्र में जल प्रदूषण अनुश्रवण/नियंत्रण के मद में किया जाना प्रस्तावित है।
सक्षम अधिकारी की अनुमति से निर्गत

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)

मुख्य पर्यावरण अधिकारी(वृत्त-1)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H02936 / सी-1 / वायु-1040 / का0ब0नो0-पर्या0क्षति / 2023

पंजीकृत
Date 14/11/23

मै0 जे0पी0 विशटाउन (जे0पी0 इन्फाटेक लि0)
किंग्सटन पार्क-1, सेक्टर-133, नोएडा,
नोएडा, गौतमबुद्ध नगर।

यह कि परियोजना का निरीक्षण दिनांक 31.10.2023 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-771/2022 निशान्त भार्गव बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 04.09.2023 के अनुपालन में उक्त ग्रुप हाउसिंग परियोजना का संयुक्त समिति डा0 नितिन मदान, अपर जिलाधिकारी (प्रशासन) गौतमबुद्धनगर व उ0प्र0 नियंत्रण बोर्ड द्वारा किया गया। निरीक्षण के समय शिकायतकर्ता श्री निशान्त भार्गव एवं परियोजना प्रतिनिधि के रूप में श्री आर0एम0 नदीम तथा अन्य प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण आख्या के अनुसार:-

1. निरीक्षण के दौरान मै0 जे0पी0 विशटाउन, किंग्सटन पार्क-1, सेक्टर-133, नोएडा, गौतमबुद्धनगर का एस0टी0पी0 एवं के0पी0ए0 टॉवर नं0-15 निर्माणाधीन पाया गया। निरीक्षण कार्य में लागू ग्रैप व अन्य निर्देशों का अनुपालन नहीं पाया गया। परियोजना का प्लाट एवं बिल्टअप एरिया 20,000 वर्गमीटर से अधिक है।
2. निरीक्षण के दौरान पाया गया कि परियोजना द्वारा कन्स्ट्रक्शन क्षेत्र को विन्ड ब्रेकिंग वाल से कवर्ड नहीं पाया गया।
3. बिल्डिंग मेटेरियल व मिट्टी खुले में भण्डारित पाई गई।
4. सेक्टर की सड़कों पर जगह-जगह मिट्टी गिरी हई पायी गयी जो कि वाहनों के आवागमन से उड रही थी।
5. निर्माण साईट पर जल छिडकाव हेतु एन्टी स्मॉग गन व अन्य कोई व्यवस्था नहीं पायी गयी।
6. निरीक्षण के दौरान पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, अधिसूचना 25.01.2018 के बिन्दु संख्या-106 (I, III, IV, V, VI, VII) बिन्दु संख्या-107 (I, II) का उल्लंघन होता हुआ पाया गया।

यह कि वर्तमान में ग्रैप लागू है तथा परियोजना द्वारा लागू ग्रैप एवं निर्माण कार्य में पर्यावणीय नियमों का अनुपालन न किये जाने के सापेक्ष सन्दर्भित स्थल पर मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 20.07.2016, C&D Waste Management Rules, 2016 Dust Notification Dt. 25.01.2018 एवं मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग, नई दिल्ली एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य बोर्ड द्वारा समय-समय पर पारित/निर्गत निर्देशों का उल्लंघन किया जा रहा है तथा उक्त परियोजना द्वारा उपरोक्त उल्लंघनों के माध्यमों से नोएडा एवं दिल्ली-एनसीआर क्षेत्र के एक्यूआई बढाने में योगदान दिया जा रहा है।

टी.सी.- 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831

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यह कि निरीक्षण दिनांक 31.10.2023 के समय केन्द्रीय प्रदूषण नियंत्रण बोर्ड की वेबसाइट के बुलेटन के अनुसार दिल्ली-नोएडा का एक्वआई वेरी पूअर श्रेणी में आच्छादित था (केन्द्रीय प्रदूषण नियंत्रण बोर्ड की वेब साईट से प्राप्त किये गये एक्वआई डाटा प्रति प्रति संलग्न है) व मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग द्वारा अपने आदेश दिनांक 21.10.2023 (प्रति संलग्न) माध्यम से ग्रेप की स्टेज-2 (वेरी पूअर) प्रभावी की हुई है।

यह कि मा0 एन0जी0टी0 द्वारा पर्यावरणीय क्षतिपूर्ति प्रश्मन अधिरोपित किए जाने के सम्बन्ध में ओ0 ए0 संख्या-593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम भारत सरकार में दिनांक 28.08.2019 को पारित आदेश में व्यवस्था दी गई है।

उपरोक्त के अनुपालन हेतु परियोजना को पूर्व निरीक्षण दिनांक 11.10.2023 के उपरान्त क्षेत्रीय कार्यालय के पत्रांक-888, 882, 881 एवं 880, दिनांक 12.10.2023 द्वारा नोटिसे भी प्रेषित की गई है।

अतः एन0सी0आर0 क्षेत्र में वायु गुणता के नियंत्रण हेतु उत्सर्जन होने से परिवेशीय वायु गुणता पर विपरीत कुप्रभाव पडने के दृष्टिगत परियोजना के विरुद्ध ओ0 ए0 संख्या-593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम भारत सरकार में दिनांक 28.08.2019 को पारित आदेश में व्यवस्था के अनुसार रू0 25,00,000/- (रू0 पच्चीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया जाता है।

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध उपरोक्तानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा। कृपया नोट करें कि उक्त प्रस्तावित पर्यावरणीय क्षतिपूर्ति की धनराशि का व्यय उक्त क्षेत्र में जल प्रदूषण अनुश्रवण/नियंत्रण के मद में किया जाना प्रस्तावित है।
सक्षम अधिकारी की अनुमति से निर्गत

मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या व संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी(वृत्त-1)

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vincent Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Ajit Kumar,
Advisor,
M/s Japee Infratech Ltd,
Sector-128 of Noida, Along Noida- Greater Noida Express Way,
Noida, U.P.- 201304

Ref. No.152...../Parya/SEIAA/4930-4769/2019

Date 30 June, 2020

Sub: Environmental Clearance for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

Dear Sir,

Please refer to your application/letters 24-04-2019, 27-04-2019, 16-07-2019 & 22-07-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-11-2019 and SEIAA in its meeting dated 27-01-2020 & 27-05-2020

A presentation was made by the project proponent along with their consultant M/s OCEAO-ENVIRO Management Solutions (India) Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 946/SEAC/312/AD(Y)/09 dated 09/05/2009.
3. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 145/Parya/SEAC/4769/2018, dated 03/07/2019.
4. EIA report submitted by the project proponent on 04/11/2019.
5. Comparative area details of the existing and proposed project:

S. N.	DESCRIPTION	AREAS as per Environment Clearance (1092.83 acres)	AREAS in year 2019 (1062.84 acres)
1.	Total land (m ²)	44,22,526	43,03,141
2.	Floor Area Ratio	1.84	1.87
3.	Total FAR (m ²)	81,26,991	8,028,995
a.	Proposed FAR (m ²) (Residential)	64,42,668	64,81,776
b.	Proposed FAR (m ²) (Commercial)	5,87,393	9,06,177
c.	Proposed FAR (m ²) (Institutional)	9,94,930	6,41,044
d.	Proposed FAR (m ²) (Recreational)	1,02,000	
4.	Stilt area + Basement area (m ²)		4,868,079
5.	Built up Area (m ²) Total (3+4)	81,26,991	12,897,074
6.	Ground Coverage(m ²)	877,708 (19.84%)	952,108 (22.13%)
7.	Open Areas(m ²)	35,44,818 (80.15%)	3,351,033 (77.87%)
8.	Green Areas(m ²)	24,98,071 (56.48%)	2,198,009 (51.07%)
9.	Roads(m ²)	1,046,747 (23.66%)	1,153,024 (26.80%)

6. Site Surroundings & Environmental Sensitivity Within 15 Km as submitted by the project proponent:

S. N.	Features	Description	Distance & Direction
1.	Co-ordinates of Site	Latitude 28°31'2.62"N, Longitude: 77°21'40.16"E	
2.	Location	Sectors 128,129,131,133 and 134 of NOIDA, Village-Dadri / Sadar, District-Gautam Buddha Nagar, Uttar Pradesh (U.P.)	



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-126, 120, 121, 123 & 135, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

3.	Nearest Airport	Indira Gandhi International Airport (IGI)	Approx. 23.5 km (WNW)
4.	Nearest Railway Station	Nizamuddin Railway Station	Approx. 15 km (by road) (NW)
5.	Nearest Hospital	JS Hospital Indo-Gulf Hospital & Diagnostics Jaypee Hospital	0.41 Km, NE 5.91 km, E Within the Jaypee premise
7.	Nearest School/ University	Step by Step School Genesis Global School Jaypee University	0.32 Km, WNW 0.35 Km, WNW Within the Jaypee premise
8.	State, National boundaries	Haryana - UP Interstate boundary Delhi-UP Interstate Boundary	1.14 Km, SW 1.19 km, W
9.	Sanctuary	Reserve forest & Wetland Tilori Khadar Jungle Surajpur Wetland & Reserve Forest Asola Wildlife Sanctuary Tilpat Forest Range, Faridabad Okhla Bird Sanctuary	9.40 km, ESE 10.30 km, SSE 8.30 km, ENE 7.54 km, WSW 0.50 km, SSW 4.50 Km, NW
10.	Water Bodies	Yamuna River Hindon River	1.13 km, W 3.88 Km, E
11.	Seismic Zone	Seismic Zone-IV	
12.	Maximum Height of Building	201.77 M	
13.	Densely populated or Built-up Area	Delhi 1.60 Km, SW Faridabad 1.54 km, SW	

7. Detailed area statement:

S. NO.	DESCRIPTION	AREA As per Revised approved layout plan, 2015 (Sqm) 1062.84 acres				
		Total	Subleased to Other Parties	Completed	Under Construction	Construction yet to start
1	Total land	4,303,141	670,586	1,684,774		1,947,781
2	Floor Area Ratio	1.86585				
3	FAR (Total)	8,028,996	1,418,106	1,430,618	2,970,316	2,203,955
A	FAR (Residential)	6,481,776	573,050	1,342,169	2,048,470	1,613,077
B	FAR (Commercial)	906,177	555,102	4,851	14,264	321,910
C	FAR (Institutional)	641,044	279,894	89,598	7,584	263,968
D	FAR (Recreational)					
4	Basement + Stilt Area	4868,079	994,054	873,281	1,690,821	1,309,923
5	Ground Coverage	952,108	352,503	429,533		158,969
6	Open Areas	3,351,033	305,980	1,255,241		1,788,812
7	Green Areas	2,198,009	213,098	1,765,643		219,267
8	Roads	1,153,024	92,832	997,568		61,574

8. Subleased land details:

LANDUSE	LAND AREA (SQM)		
	TOTAL LAND	LAND SUBLEASED TO OTHER PARTIES	TOTAL LAND UNDER DEVELOPMENT BY JAYPEE
RESIDENTIAL PLOTTED	318,367	318,367	0
RESIDENTIAL GROUP HOUSING	2,148,624	0	2,148,624
INSTITUTIONAL	288,441	126,027	162,414
COMMUNITY FACILITIES	66,760	44,550	22,210
MASTER COMMERCIAL	175,255	103622	71,627
SECTOR COMMERCIAL	106,170	72014	28,156
MASTER PLAN RECREATIONAL RECREATIONAL	619,160		619,160



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-
Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

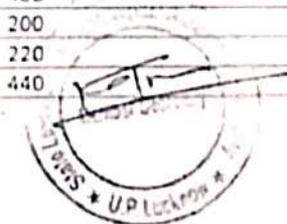
MASTERPLAN ROADS AND TRANSPORTATION	580,364		580,364
TOTAL	4,303,141	670,586	3,632,555
		15.58%	84.42%

9. Proposed facilities of the project:

INSTITUTIONAL FACILITIES	NO.	RECREATIONAL FACILITIES	NO.
School	6	Golf Course	2
College	2	Sports Field	8
Play School cum Creche (Proposed)	8	Park & Play Ground	28
COMMUNITY FACILITIES		OTHERS	
Community Centre	7	Petrol Pump	3
Social club (Proposed)	21	Police Post	3
Golf clubs	2	Centralized Service Centres (Water centres-7no, Switching stations-11no, Laundromats-6no & Rakshak Bhawan-6no)	11
HEALTHCARE FACILITIES		Grid Substation	2
Hospital	1	Power backup generation station	1
Nursing Home/ Polyclinic	4	STP	4
RELIGIOUS FACILITIES		Fire Station	1
Religious Complex	7	PNG fill regulating station	2
SHOPPING / COMMERCIAL FACILITIES		FTTH (Fibre to the home) - Central security centre	1
Sector lvl. Shopping	13	Central command centre for fire/police/security/ telecom post office	1
Local Convenient Shopping Centre	34	Taxi Stand	3
Master plan level Shopping/ Commercial centres	12	Bus stand/ Bus shelter	51

10. Water calculation details for the project:

S. No.	Unit Type	Total Population	LPCD	KLD
1	Residential (Group Housing + Plots)	206394	135	27863
2	Commercial	90618		
	Staff	4531	45	204
	Visitor	86087	15	1291
3	Institutional			
	Community facility			
	Staff	100	45	5
	Visitor	1874	15	28
4	Institutional facility			
A	School and colleges			
	Staff & Students	4279	45	193
	Visitor	476	15	7
B	Office			
	Staff	6094	45	274
	Visitor	677	15	10
c	Misc utilities			
	Staff	91	45	4
	Visitor	817	15	12
d	Hospital			
	Beds	550	450	248
	OPD	500	15	8
	Staff	575	45	26
	Visitor	578	15	9
e	Nursing Homes(4)			
	Beds	400	135	54
	OPD	200	15	3
	Staff	220	45	10
	Visitor	440	15	7



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5	Staff		1000	45	45
6	Visitors	(10% of Residents)	20639	15	310
Total (1+2+3+4+5+6)			3,36,522		30611
B	Treated water Requirement For:-				
A	HVAC				1900
B	Horticulture		2198009	3	6594
Total Water demand					39,105

11. Waste water calculate ion details:

Total Residential wastewater generation details (KLD)		
	Domestic Water Requirement	28218
1	- Fresh (67% of domestic)	18906
	- Flushing (33% of domestic)	9312
2	Wastewater Generated (80% of fresh + 100% of flushing + 90 % of HVAC)	26146
3	STP	31380

Total Wastewater generation from Commercial (KLD)		
	Domestic Water Requirement	2028
1	- Fresh (40% of domestic)	811
	- Flushing (60% of domestic)	1217
2	Wastewater Generated (80% of fresh + 100% of flushing)	1866
3	STP	2240

Total wastewater generation from the project (KLD) (Excluding hospital)		
	Domestic Water Requirement	30246
1	- Fresh (65% of domestic)	19717
	- Flushing (35% of domestic)	10529
2	Wastewater Generated	28012
3	Total STP Capacity	33620 or say 39000
4	Total fresh water	19717

Total Hospital wastewater generation details(KLD)		
	Domestic Water Requirement	365
1	- Fresh (67% of domestic)	245
	- Flushing (33% of domestic)	120
2	Wastewater Generated (80% of fresh + 100% of flushing)	316
3	ETP	380

12. Details of green belt:

S.No	Particulars	Green Area in Sq.m	Trees in no	Shrubs in numbers	Ground covers in No.
1	Golf Course	442970	13650	40500	60400
2	NirmanSadan	6065	758	8400	20000
3	Camp Area Sector-128	8065	1399	7291	8350
4	Cluster (KTO1/03) T Point	11994	581	10000	15770
5	Cluster (Imperial Tower 01/03)	10464	1058	4550	10200
6	Cluster (KT11/16)	5400	544	10450	7000
7	Cluster (PH-1)	7644	177	3681	9250
8	Cluster (PC-01/04)	7500	420	8173	11845
9	Cluster (PC-05/06)	500	45	913	4100
10	Cluster (PC-08/09)	2682	100	2293	6600
11	Cluster PH-2	2085	260	3300	5140
12	Cluster PH-3	2055	110	3880	4050
13	Cluster (PC-11/18)	12536	680	7650	12600



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14	Cluster PH-4	1875	275	3895	5600
15	K.Toen Homes	2550	401	1379	5550
16	August Town Homes 01/02	1450	199	5353	4030
17	August Town Homes 03/05	1230	365	9900	2010
18	Club House-II	140	360	3010	3710
19	Plot Area 1,2 &3	4600	532	2650	4720
20	Jaypee Public School	5050	537	3050	2610
21	Halipad Area	9000	655	3890	8140
22	Kingswood Villas	4430	330	1060	2530
23	Highway Shani Mandir	10300	1750	3200	4016
24	Sector-128, Road	72000	6360	15500	18000
25	Sector-134, Road	40500	991	15853	3300
26	Sector-132, Road	22500	586	13471	4200
27	Cluster (KM 1-14)	20000	182	12062	13000
28	Cluster (KM 15-18)	12000	128	5978	4000
29	Cluster (KM 28-34)	30000	137	12608	5300
30	Cluster (KM 42)	1000	49	1730	3500
31	Cluster (KM 51-52)	5000	112	4293	5700
32	Classic (B1 & B2)	3000	97	3637	3500
33	Classic (C1 & C2)	3000	100	1970	2200
34	Classic (A7 & A10)	18000	251	2897	10800
35	Jaypee Hospital	24000	1676	147416	33000
36	JIT College	10000	1961	9998	20250
	Total	2198009	37816	395981	344971

13. Details of solid waste generation & management:

S. No.	Unit Type	Total Population	Norms	Total	Completed project	Norms	Total	To be constructed	Norms	Total
1	Residential (Group Housing - Plots)	206394	0.45	92877				136644	0.45	61490
a	Residents in flat				45071	0.45	20732			
b	Residents in plot				23769	0.45	10655			
2	Commercial	90618								
	Staff	4531	0.25	1133				4531	0.25	1133
	Visitor	86087	0.15	12913				86087	0.15	12913
3	Institutional									
	Community facility									
	Staff	100	0.25	25				100	0.25	25
	Visitor	1874	0.15	281				1874	0.15	281
4	Institutional facility									
a	School and colleges									
	Staff & Students	4279	0.25	1070	2200	0.25	550.00	2079	0.25	520
	Visitor	476	0.15	71	100	0.15	15.00	376	0.15	56
b	Office									
	Staff	6094	0.25	1523				6094	0.25	1523
	Visitor	677	0.15	102				677	0.15	102
c	Misc utilities									
	Staff	91	0.25	23				91	0.25	23
	Visitor	817	0.15	123				817	0.15	123
d	Hospital									
	Beds	550	1.50	825	550	1.50	825.00			
	OPD	500	0.15	75	500	0.15	75.00			
	Staff	575	0.25	144	575	0.25	143.75			



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Visitor	578	0.15	87	578	0.15	86.70			
e Nursing Homes(4)									
Beds	400	1.50	600				400	1.50	600
OPD	200	0.15	30				200	0.15	30
Staff	220	0.25	55				220	0.25	55
Visitor	440	0.15	66				440	0.15	66
Total	2760						2760		0
5 Staff	1000	0.25	250	350	0.25	87.5	650	0.25	162.5
6 Visitors (10% of Residents)	20639	0.15	3096	7294	0.15	1094.1	13345	0.15	2002
Total (1+2+3+4+5+6)	3,36,522		115369	85,089		34264	2,51,433		81105
Horticulture Waste	543.14	5.00	2716	443.1	5		2215.5	100.037	500
Biomedical Waste			470				282.6		188
STP			2416				799.4		1616
Total			12097				37562		83409

14. Parking details of the project:

S.No.	Projects	FAR (Sq.mt)	Parking Required				Parking Provided	
			As Per Noida Regulations (ECS)	As Per Noida Regulations (Sq.m)	As per MOEF (ECS)	As per MOEF (Sq.m)	Total ECS	Area (Sq.m)
A)	Residential							
1)	Group Housing	1342169	16777	503310	13422	469759	60730	2096994
	Yet to be Started Projects	4566547	57082	1712460	45665.47	1596291		
	Total Group housing	5908716	73859	2215770	59087	2068051		
2)	Total Plotted Development	573060	5530	165900	1433	50143	5530	165900
B)	Institutional							
	Completed	89598	1208	36240	1791.96	62718.6	3928	88298
iv	Yet to be Started Projects	271552	5431.04	162931	5431.04	190086.4		
	TOTAL Institutional	361150	7223	216690	7223	252805		
D)	Commercial							
a)	Master Plan Commercial							
i	Projects Sold Out	414512						
	SUBTOTAL	414512						
iii	Yet to be Started Projects	286508	9550	286500	5730.16	200555.6		
	TOTAL Master plan Commercial	286508	9550	286500	5730.16	200555.6		
b)	Sector Commercial							
	Completed	4851	97	2910	92.02	3395.7	1259	23461



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ii	Yet to be Started Projects	49656	993	29790	993.32	34766.2		
	TOTAL Sector Commercial	54517	1817	54517	1090.34	38161.9		
	Grand Total	6610891	92449	2939384	74564	2609716		

15. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07/11/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 27-01-2020 & 27-05-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

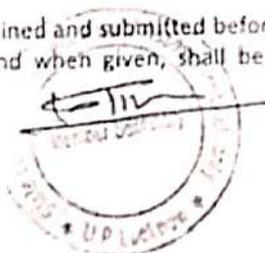
General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.



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24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.

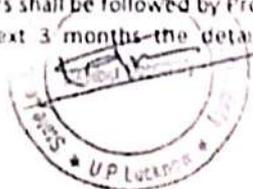


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52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source
2. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti smog guns shall be installed to reduce dust during excavation.
3. Since the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF & CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
4. All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
5. The project proponent shall submit within the next 3 months the details of solar power plant and solar



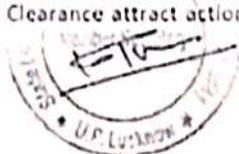
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- electrification details within the project.
6. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
 7. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
 8. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
 9. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
 10. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
 11. The project proponent shall segregate the liquid bio-medical hospital/nursing home effluent and shall install ETP of adequate capacity for the treatment.
 12. The project proponent shall submit an estimate of quality of segregated Bio-medical waste of each category, schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste generation in hospital within next 3 months to SEIAA U.P.
 13. The project proponent shall engage the agency authorized by UPPCB for Bio-medical waste collection, transportation, treatment and disposal.
 14. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
 15. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
 16. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
 17. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
 18. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy as per ECBC Code.
 19. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
 20. Minimum 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
 21. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
 22. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
 23. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
 24. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
 25. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
 26. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 27. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 28. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).



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29. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
30. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
31. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
33. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
34. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
35. Corporate Environmental Responsibility shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
36. No parking shall be allowed outside the project boundary.
37. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
38. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
39. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
40. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
41. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
42. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
43. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
44. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
45. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
46. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
47. All the internal drains are to be covered till the disposal point.
48. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
49. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.
Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

(Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No. /Parya/SEAC/4930-4769/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA